19,36 hrs.

## MOTION RE: CONDUCT OF MEMBER DURING PRESIDENT'S ADDRESS—Contd.

श्रम्यक महोदय : वाजपेयी जी, क्या आप अपना संघोघन वापिस ले रहे हैं ?

भी भ्रादल बिहारी वाजपेयी (ग्वालियर) : मेरी समक में नहीं झाता है कि क्या हो रहा है। मेग पुराना संशोधन था ग्रौर यह जो संशोधन है इन दोनों में ग्रन्तर क्या है? मुके ऐसा लगता है कि सरकारी पार्टी ग्रपना दिमाग बदलती रहती है। एक बार मेरा संशोधन स्वीकार कर लिया। ग्रब दूसरा संशोधन ले आए।

संसद-कार्य और नौवहन तथा परिवहन मंत्री (श्री राज बहादुर): ग्रापने खुद यह संशोधन इापट किया है।

MR. SPEAKER : I will now put Mr. Vajpayee's amendment to the vote of the House.

The question is :

That in the Motion-

 for "strongly disapproves of the conduct of Shri Ram Deo Singh who created obstruction and showed disrespect to the President on the solemn occasion of the Address."

substitute "resolves that a Committee consisting of 15 Members of this House be nominated by the Speaker to go into the question of alleged disorderly conduct of Shri Ram Deo Singh at the time of the President's Address", and

(2) for "and condems bis undesirable, undignified and unbecoming behaviour."

substitute "and make a report to the House by the 1st July, 1971." The motion was negatived.

MR. SPEAKER : I will now put the amendment of Shri Mohan Dharia to the yote of the House. The question is :

"In the first line of the Motion, delete the words "strongly disapproves of" and substitute the words "is deeply concerned at".

"In the Second line, after the word "who", add "is alleged to have".

In line 5, after the word "and", delete the rest and add---

"therefore resolves that a Committee consisting of 15 Members of this House is constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guidelines for the future by the first week of the next session."

The motion was adopted.

MR. SPEAKER : 1 will now put the Motion as amended, to the vote of the House.

The question is :

"That this House is deeply concerned at the conduct of Shri Ram Deo Singh who is alleged to have created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and therefore resolves that a Committee consisting of 15 Members of this House be constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guide-lines for the future by the first week of the next Session."

The motion was adopted.

19.39 hrs.

## DISCUSSION RE: ARREARS PAY-ABLE TO SUGARCANE GROWERS

MR. SPEAKER : You want to have this discussion under Rule 193 ?

SHRI R. D. BHANDARE (Bombay Central): Let him move it and it can be discussed next time,